

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**LIBRARY**

O.A/350/205/2017

Date of Order: 18.09.2019

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Partha Karmakar, son of Late Sib Sankar Karmakar,  
Village- Basantapur, P.O Manikura, P.S. Amta,  
District – Howrah, Pin – 711416.

--Applicant.

Vs

1. Union of India, service through the Secretary,  
Department of Posts & Telegraph, Dak Bhawan,  
Parliament Street, New Delhi, 110001.
2. The Director General, Department of Posts &  
Telegraph, Dak Bhawan, Parliament Street, New Delhi  
110001.
3. The Post Master General, West Bengal Circle, Yogajog  
Bhawan, C.R. Avenue, Kolkata 700012.
4. The Assistant Director of Postal Services (Rectt.)  
Department of Post, office of the Post Master General,  
West Bengal Circle, Kolkata Region, , Yogajog Bhawan,  
C.R. Avenue, Kolkata 700012.
5. The Senior Superintendent of Post Offices, Howrah  
Division, Kadamtala, Howrah – 711101.
6. The Post Master, Sibpur Post Office, Sibpur, Howrah –  
711102.

--Respondents

7. Suprava Karmakar, w/o Lt. Sib Sankar Karmakar.
8. Sampa Karmakar, d/o Lt. Sib Sankar Karmakar, residing at  
Village- Basantapur, P.O Manikura, P.S. Amta, District –  
Howrah, Pin – 711416.

--Proforma Respondents

For The Applicant(s): Mr. M. L. Sarkar, counsel

For The Respondent(s): Ms. D. Nag, counsel

**O R D E R (O R A L)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both parties.

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2. At hearing, Respondents submitted that the applicant had scored 55 points against the cut off of 62 points for the vacancies year 2017-18.
3. Ld. counsel for the respondents very fairly submitted that his case has not been closed and shall be placed before the next CRC which is scheduled to meet shortly for the purpose of filling up vacancies under the compassionate quota for the year 2018-19.
4. Therefore, since the respondents have already decided to consider the matter afresh and nothing remains to be adjudicated, the present O.A is disposed of with a direction upon the respondents to place the case of the applicant before the next CRC meeting, which shall be governed by the decision of the CRC to be communicated to him forthwith.

5. Accordingly, the O.A stands disposed of. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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